

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

DAUPHIN AKB HOTELS PRIVATE LIMITED OPERATING IN HOTELS INDUSTRY AT KH-115 VILL CHHATTERPUR, GADAIPUR, SOUTH WEST DELHI, NEW DELHI, DELHI, INDIA, 110030

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/PL No.

2. Address of the registered office

3. URL of website

4. Details of place where majority of fixed assets are located

5. Installed capacity of main products/ services

6. Quantity & value of main products/ services sold in last financial year

7. Number of employees/ workmen

8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:

10. Last date for receipt of expression of interest

11. Date of issue of provisional list of prospective resolution applicants

12. Last date for submission of objections to provisional list

13. Date of issue of final list of prospective resolution applicants

14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants

15. Last date for submission of resolution plans

16. Process email id to submit Expression of Interest

Dauphin AKB Hotels Private Limited
CIN: U55101DL2010PTC208320

KH-115 Vill Chhatterpur, Gadaiapur, New Delhi-110030

No website

The Corporate Debtor owns various parcels of land situated at Baddi, Himachal Pradesh

Not ascertainable from the available records products/ services

NIL

Not in the knowledge of the Resolution Professional

This information shall be made available by RP, on request through email at: corp.dauphinakhgohels@gmail.com and CC to cacsharora@gmail.com

This information shall be made available by RP, on request through email at: corp.dauphinakhgohels@gmail.com and CC to cacsharora@gmail.com

28.10.2026

07.11.2026

12.11.2026

22.11.2026

27.11.2026

27.12.2026

corp.dauphinakhgohels@gmail.com

Not all stakeholders, including Prospective Resolution Applicants (PRAs), are hereby informed that the CRP notice of Dauphin AKB Hotels Private Limited expired on 28.09.2020. An application seeking an extension of 90 days, for the period from 28.09.2020 to 28.12.2020, is currently pending adjudication before the Hon'ble NCLT, New Delhi Bench wherein order has been reserved on 12.10.2020. Accordingly, all above activities & further activities and actions in the CRP shall remain subject to the orders passed by the Hon'ble NCLT in respect of the extension application.

Sd/-
Harsh Kumar Arora
Resolution Professional of Dauphin AKB Hotels Private Limited
IP Regn. No: IBBV/ IPA-002/ IP-N00836/2019 - 2020/12610
Address: 'BLA Elysium', 2nd Floor, Shop Plot No. 8, Market East Punjabi Bagh, New Delhi-110026
E-Mail Id: cacsharora@gmail.com
Date: 13.10.2026
Place: New Delhi
Process Email: corp.dauphinakhgohels@gmail.com
Contact No.: +91 98101 64023

HERO HOUSING FINANCE LIMITED

Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: 3rd Floor, A-6, Sector-4, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301

PUBLIC NOTICE (SALE OF IMMOVABLE PROPERTY THROUGH PRIVATE TREATY)

(Notice of Sale by Private Treaty under Rule 8 read with Rule 9 of Security Interest (Enforcement) Rules 2002)

Notice is hereby given to the public in general and to the borrower/co-borrower ("Borrowers") in particular that below described secured asset which is mortgaged to Hero Housing Finance Ltd ("Secured Creditor"), possession of which has been taken by the Authorized Officer will be sold on "As is Where is", "As is What is" And "Whatever There is" basis by way of Private Treaty.

The sale by Private Treaty will take place any day after fifteen days (15 Days) from the date of this publication. The details are more particularly mentioned herein below:

Loan Account No.	Name of Borrower(s)/ Co-Borrower(s) Guarantor(s) Legal Heirs/ Legal Rep.	Date of Demand Notice	Reserve Price (RP) Earnest Money Deposit (EMD)	Type of Possession
HFFGAZHOU21 000015250 & HFFGAZPL210 00015251	HASIM KHAN, SHAYNA WIFE OF HASIM KHAN, RAJLAULA SON OF MOHD SAHABUDEEN	12.06.2026, Rs. 23,28,445/- as on 12-10-2026	Rs.11,40,000/-	Physical
HFFLAXHOU 24000051869	Ranjeet Mishra, Kavita Mishra	01.05.2026, Rs. 20,12,31,92/- as on 12-10-2026	Rs.10,00,000/- Rs.1,00,000/-	Physical
HFFNOIHOU 2000034525	Ravi Ranjan Kumar, Rani Kumar	01.05.2026, Rs. 20,73,552/- as on 12-10-2026	Rs. 63,000/- Rs. 63,000/-	Physical
HFFNSPHOU 21000015912	Ramveer Son of Chahatram, Monika daughter of Bhagwati	01.05.2026, Rs. 16,99,742/- as on 12-10-2026	Rs. 5,70,000/- Rs. 57,000/-	Physical
HFFLAXHOU 22000040185	Wazid Ali, Shahnaj daughter of Jafaruddin	14.05.2026, Rs. 28,81,040/- as on 12-10-2026	Rs. 16,00,000/- Rs. 1,60,000/-	Physical
HFFNSPHOU 19000004440 & HFFNSPIPL19000004628	Bharat Prasad, Sushita Kashyap	12.06.2026, Rs. 17,56,516/- as on 12-10-2026	Rs. 6,30,000/- Rs. 63,000/-	Physical
HFFGAZHOU21000012846	Naveen Sharma, Mayuri Sharma	01.05.2026, Rs.12,64,834/- as on 12-10-2026	Rs. 6,30,000/- Rs. 63,000/-	Physical
HFFLAXHOU 22000029880	Resham Singh, Resham Singh, Suresh Kumar	14.05.2026, Rs.14,87,323/- as on 12-10-2026	Rs. 6,00,000/- Rs. 60,000/-	Physical

Authorized Officer's Details: Name: Ershad Ali Mob-880270415 Email ID: ershad.ali@herohtf.com
Private Treaty to be executed any day on or after 30/10/2026. Purchaser Identified

The undersigned as Authorized Officer of Hero Housing Finance Ltd. has taken over possession of the schedule property(ies) viz/ 13(1) of the SARFAESI Act, 2002 all previous attempt to auction through inviting public bid failed. Hence, Public at large is being informed that the secured property(ies) as mentioned above are available for sale through Private Treaty, as per contract/agreement to HHFL for realisation of HHFL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:
1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". Thus, no public bid shall be invited. 2. Bid increment amount shall be Rs 15,000 (Fifteen Thousand Only) for Reserve Price till 25 Lakhs, Rs 25,000 (Twenty-Five Thousand Only) for Reserve Price above 25 Lakhs till 50 Lakhs, Rs 50,000 (Fifty Thousand Only) for Reserve Price above 50 Lakhs till 1 Crore, Rs 1,00,000 (1 Lakh Only) for Reserve price Beyond 1 Crore. 3. Such purchaser shall be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 4. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 5. Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application. 6. In case of non-acceptance of offer by HHFL, the amount of 10% paid along with the application will be refunded without any interest. 7. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. 8. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his/her satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer/ Secured Creditor in this regard at a later date. 9. The HHFL reserves the right to reject any offer of purchase without assigning any reason. 10. In case of more than one offer, the HHFL will accept the highest offer and there shall not be any claim against HHFL from unsuccessful offeror. 11. The interested parties may contact the Authorized Officer for further details/ clarifications and for submitting their application. 12. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, dues in respect of purchase of the property. 13. Sale shall be in accordance with the provisions of SARFAESI Act/ Rules. 14. For property details and visit to property contact to Ershad Ali / 880270415 / ershad.ali@herohtf.com // and Shekhar Singh/9711522275/shekhar.singh@herohtf.com.

15 DAYS SALE NOTICE TO THE BORROWER/GUANTOR/MORTGAGOR

The above-mentioned Borrower/Mortgagor/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Sale failing which the property shall be sold through Private Treaty and balance dues, if any, will be recovered with interest and cost from you as a Borrower(s).

For detailed terms and conditions of the sale, please refer to the link provided in https://uat.herohtf.com/finance/inhero_housing/offer-notice on Hero Housing Finance Limited (Secured Creditor's) website i.e., www.herohousingfinance.com
Date: 13-10-2026
Place: DELHI/WCR
For Hero Housing Finance Ltd.
Authorised officer

ARKA

ARKA FINCAP LIMITED

Regd. Office : 2504, 25th Floor, One Lodha Place, Senapati Bapat Marg, Lower Parel, Mumbai - 400013 Maharashtra, India

DEMAND NOTICE

NOTICE UNDER SECTION 13 (2) OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

I, the undersigned being the authorized officer of Arka Fincap Limited ("AFL"), hereby give the following notice to the below mentioned Borrower(s) who have deliberately failed to discharge their legal and contractual liability(ies) i.e. defaulted in the repayment of the loan amount i.e. principal as well as the interest and other charges accrued thereon under the Loan against Property advanced/granted to them by Arka Fincap Limited and as a consequence thereof, the said Loan(s) have become Non-Performing Assets (NPAs) in the books of the AFL in accordance with applicable RBI regulations. Accordingly, Demand Notice(s) were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002 and rules there to ("SARFAESI Act"), on their last Known addresses through Registered Post but the notices could not be served to all of them for various reasons. As such the said Borrower(s) are hereby intimated/put to notice by way of publication of this Demand Notice to clear their entire outstanding dues under the Loan against Property facility(ies) availed by them from AFL against securities created by them in favour of AFL, the details of which are specified hereunder:

LOAN ACCOUNT NO.	BORROWER(S) DETAILS	DEMAND NOTICE DETAILS AND NPA DATE
2002038915	BORROWER: M/s. BALAJI SEEDS CORPORATION CO-BORROWERS: 1. Mr. MOHIT CHUGH 2. Mrs. SWETA CHUGH	Rs. 3,06,47,341.09/- (Rupees Three Crore Six Lacs Forty-Seven Thousand Three Hundred and Forty-One and Paise Nine only) Demand Notice Date : 09/10/2026 NPA Date: 03/10/2026

Property Details: All that piece and parcel of the Entire Third Floor portion With Roof Rights part Of Freehold Built-Up Property Bearing No. 247, Land Area Measuring 320 square yards., situated in the Layout Plan of the Delhi Bengali Hindu Co-operative House Building Society Ltd., Colony presently Known as "Tagore Park" Delhi.

This substituted service/publication of Demand Notice(s) is being made as per the provisions of SARFAESI Act. The above mentioned Borrower(s) are advised to make the payments of all the amounts mentioned above along with Other Charges as applicable thereon, within 60 days from the date of publication of this Demand Notice failing which (without prejudice to any other rights and remedies available to AFL under the terms of Loan Agreement and applicable laws including without limitation further steps for taking possession of the Secured Assets/Mortgaged Properties specified above and subsequent sale/auction of the same towards recovery of the outstanding loan amounts, shall be initiated under the provisions of Section 13 (4) of the SARFAESI Act. The aforementioned parties and/or any other person acting for and on their behalf are also advised not to sell, transfer, dispose of, alienate, encumber and/or create any third-party rights or interest in any manner in the above-mentioned Secured Properties mortgaged in favour of AFL on first exclusive charge basis.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. You are further requested to note that as per Section 13(13) of the said Act, you are restrained/prohibited from disposing of or dealing with the above Secured Assets/Mortgaged Properties or transferring by way of sale, lease or otherwise of the Secured Asset without prior consent of AFL.

"Any person who contravenes or abates contravention of the provision of the SARFAESI Act or Rules made there under, shall be liable for all the consequences including imprisonment and/or penalty as provided under the Act."

In case of discrepancy in translation, the English version shall prevail.

Place : Delhi
Date : 13/10/2026
Sd/-Authorised Officer
ARKA FINCAP LIMITED

Kirloskar

Group Company

The mark "Kirloskar" in the status line is owned by Kirloskar Proprietary Limited and Arka Fincap Limited is the permitted user.

OFFICE OF THE RECOVERY OFFICER

DEBTS RECOVERY TRIBUNAL-I, DELHI

4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.

SALE PROCLAMATION

R.C/353/2024

CANARA BANK Vs. AARUSH EXTRUSION PVT LTD

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(CD 1) AARUSH EXTRUSION PVT LTD. 2063/1FF, GALI NO.6, CHUNAMANDI, PAHARGANJ, NEW DELHI-110055 ALSO AT: PLOT NO. 613, Q-2, RICO INDUSTRIAL AREA, KHUSHKHERA, DISTT. ALWAR (RAJASTHAN)

(CD 2) CHANDER PRAKASH PABREJA S/O DEV RAJ PABREJA, (CD 3) ANJU PABREJA W/O CHANDER PRAKASH PABREJA, (CD 4) SACHIN CHAWLA S/O SUBHASH CHAWLA. (CD2) TO (CD4) R/O G-303, SAI BABA APARTMENT, SECTOR-9, ROHINI, DELHI-110085 (CD5) DEV RAJ PABREJA S/O HEM RAJ, R/O 92, SHADANIKETAN, PITAMPURA, DELHI-110034

The under mentioned property will be sold by Public E-auction sale on 20/11/2026 for recovery of sum of Rs. 43,49,58,419.48 (RUPEES FORTY-THREE CRORES FORTY-NINE LACS FIFTY-EIGHT THOUSAND FOUR HUNDRED NINETEEN AND PAISE FORTY-ONE ONLY) plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-I (less amount already recovered, if any), from AARUSH EXTRUSION PVT LTD.

DESCRIPTION OF PROPERTY

No. of Lots	Description of the property to be sold with the names of the co-owners where the property belongs to the defaulter and any other person as co-owners	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Valuation also state Valuation given, if any by the Certificate Debtor	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value	Reserve Price below which the property will not be sold	EMD 10% of Reserve Price or Rounded off
1.	PLOT NO. 613 (Q2), BLOCK G1, RICO INDUSTRIAL AREA, KHUSHKHERA, RAJASTHAN OWNED BY DEFENDANT NO.1	Not known	Not known	No	Not known	Rs. 3.42 CRORES	Rs. 34.20 LACS

1. Auction/bidding shall only be through online electronic mode through the e-auction website i.e. <https://baanknet.com>

2. The intending bidders should register the participation with the service provider- well in advance and get user ID and password for participating in E-auction. It can be procured only when the requisite earnest money is deposited in prescribed mode below.

3. EMD shall be deposited latest by till 05:00 PM on 18/11/2026 in Wallet Bank Asset Auction Network (BAANKNET) <https://baanknet.com> EMD deposited thereafter shall not be considered for participation in the e-auction.

4. In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Director of the company or any other document confirming representation/attorney of the company and the Receipt/Counter File of such deposit should reach to the said service provider through e-auction website by uploading softcopies on or before till 05:00 PM on 18/11/2026 and also hard copies alongwith EMDs deposit receipts should reach at the Office of Recovery Officer-II, DRT-I, Delhi by 18/11/2026. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.

5. Prospective bidder may avail online training from service provider:-

Name of Auction Agency	Bank Asset Auction Network (BAANKNET)
Contact person	Mr. Uday Jadhav (Authorised Officer of Baanknet)
Helpline Nos.	+91-9820878255
Helpline Email Address	Support.BAANKNET@psballiance.com; 8291220220
Bank officer	Mr. Manoj Kumar, Chief Manager, Mobile : 011-26513121; 8826933887

6. Prospective bidders are advised to visit website <https://baanknet.com> for detailed terms & conditions and procedure of sale before submitting their bids.

7. The property shall not be sold below the reserve price.

8. The property shall be sold in 01 lot, with Reserve Price as mentioned above lot.

9. The bidder shall improve offer in multiple of Rs. 1,00,000/- during entire auction period.

10. The property shall be sold "AS IS WHERE BASIS" and shall be subject to other terms and conditions as published on the official website of the e-auction agency.

11. The highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD already paid in Wallet Bank Asset Auction Network (BAANKNET) <https://baanknet.com> by immediate next bank working day by 4:00 P.M. through Demand Draft/Pay Order favouring Recovery Officer, DRT-I, Delhi A/C. R.C. No. 353/2024

12. The successful bidder/auction purchaser shall deposit the balance 75% of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through Demand Draft/Pay Order favouring Recovery Officer, DRT-I, Delhi A/C. R.C. No. 353/2024. In addition to the above, the purchaser shall also deposit poundage fee @1% on total sale consideration money (plus Rs. 10) through DD in favour of The Registrar, DRT-I, Delhi. The DD prepared towards poundage's fees shall be submitted directly with the office of Recovery Officer, DRT-I, Delhi.

13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.

14. Schedule of auction is as under :-

Service of notice by all modes	19/10/2026	
Inspection of property	03/11/2026	From 1:00 pm to 4:00 pm
Last date of receiving both physical bids alongwith proof of earnest money and uploading documents of auction agency portal	18/11/2026	Up to 5:00 pm
Date and Time of E-Auction:	20/11/2026	Between 12:00 Noon to 01:00 PM

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.

Issued under my hand seal of this Tribunal on this 22/09/2026.

Niranjan Sharma

Recovery Officer-II

DEBTS RECOVERY TRIBUNAL-I, Delhi

PHYSICAL POSSESSION NOTICE

ICICI Bank

Branch office: ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/Amount in Demand Notice(Rs)	Name of Branch
1.	Mohd Amir/ Mohd Aqib Abidi/ Shahin/ LBAL00004915875	Part of Khet No 340 Baraula, Jafarabad Pargana & Tehsil Kot Aligarh 200007/ October 08, 2026	February 21, 2025 Rs. 12,45,082.53/-	Aligarh

The above-mentioned borrower(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: October 13, 2026,
Place: Aligarh

Sincerely Authorised Officer,
For ICICI Bank Ltd.

OFFICE OF THE RECOVERY OFFICER-I

DEBTS RECOVERY TRIBUNAL-II, DELHI,

4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI - 110001

SALE PROCLAMATION NOTICE

T.R.C. No. 451/2022

Punjab and Sind Bank VS M/s MR. KUTTAPPAN. K. PRABHAKARAN

PROCLAMATION OF SALE UNDER RULE 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

CD#1: Mr. Kuttappan K Prabhakaran S/o Sh. K.K. Kuttappan R/o 115, Amit Chand Khand, Giri Nagar, Kalkaji New Delhi Also at: Usha General Store, A-140, Sunlight Colony-II, Hari Nagar Ashram New Delhi-110014

CD#2: M/s. Usha Prabhakaran, W/o Sh. K.K. Kuttappan K Prabhakaran R/o 115, Amit Chand Khand, Giri Nagar, Kalkaji New Delhi. Also at: Usha General Store, A-140, Sunlight Colony-II, Hari Nagar Ashram New Delhi-110014

CD#3 Mr. Mohd Afaz Khan S/o Sh. Mohd. Haseeb Khan, R/o 631/9, Zakir Nagar Okhla, New Delhi.

Whereas Transfer Recovery Certificate No. 451/2022 in OA No. 479/2015 dated 21.12.2015 drawn by the Presiding Officer, Debts Recovery Tribunal-II for the recovery of a sum Rs. 11,00,608.40/- (RUPEES ELEVEN LAKH THIRTY THOUSAND SIX HUNDRED EIGHT AND PAISE FOUR ZERO ONLY) along with pendente lite and future interest @ 25 % per annum from the Certificate debtors together with costs and charges as per recovery certificate from the date of institution of suit.

2. Auction/bidding shall only be through online electronic mode through the e-auction website i.e. <https://baanknet.com>

3. The intending bidders should register the participation with the service provider-well in advance and get user ID and password for participating in E-auction. It can be procured only when the requisite earnest money is deposited in prescribed mode below.

4. EMD shall be deposited latest by till 05:00 PM on 27.11.2026 in Wallet Bank Asset Auction Network (BAANKNET) <https://baanknet.com> EMD deposited thereafter shall not be considered for participation in the e-auction.

5. In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/attorney of the company and the Receipt/Counter File of such deposit should reach to the said service provider through e-auction website by uploading softcopies on or before till 05:00 PM on 27.11.2026 and also hard copies alongwith EMDs deposit receipts should reach at the Office of Recovery Officer-I, DRT-II, Delhi by 27.11.2026. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts of such bidders through the same mode of payment.

6. Prospective bidder may avail online training from service provider:-

Name of Auction Agency	Bank Asset Auction Network (BAANKNET)
Contact persons	Authorized Officer of Baanknet
Helpline Nos.	+91-8291220220
Helpline Email Address	Support.BAANKNET@psballiance.com
Bank officer	Mr Pranav Prashar 7529052424 email- pranav.prashar@psb.bank.in

6. Prospective bidders are advised to visit website <https://baanknet.com> for detailed terms & conditions and procedure of sale before submitting their bids.

7. The property shall not be sold below the reserve price.

8. The property shall be sold in 01 lot, with Reserve Price as mentioned above lot.

9. The bidder shall improve offer in multiples of Rs. 1,00,000/- during entire auction period .

10. The property shall be sold "AS IS WHERE BASIS" and shall be subject to other terms and conditions as published on the official website of the e-auction agency.

11. The highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD already paid in Wallet Bank Asset Auction Network (BAANKNET) <https://baanknet.com> by immediate next bank working day by 4:00 P.M. through Demand Draft/Pay Order favouring Recovery Officer, DRT-II, Delhi A/C. T. R. C. No. 451/2022

12. The successful bidder/auction purchaser shall deposit the balance 75% of sale consideration amount on or before 15th day from the date of sale of the property. If the 15th day is Sunday or other Holiday, then on immediate first bank working day through Demand Draft/Pay Order favouring Recovery Officer, DRT-I, Delhi A/C. R.C. No. 451/2022. In addition to the above, the purchaser shall also deposit poundage fee @1% on total sale consideration money (plus Rs.10) through DD in favour of The Registrar, DRT-I, Delhi. The DD prepared towards poundage's fees shall be submitted directly with the office of Recovery Officer, DRT-I, Delhi.

13. In case of default of payment within the prescribed period, the deposit, after deduction the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government Account and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold forthwith, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.

14. Property Description

Property Description	Reserve Price	Earnest Money Deposit
Property bearing Flat No. F-02 (MIG) WITHOUT ROOF RIGHT, FIRST FLOOR REAR SIDE ON PLOT NO. B-5/4, DLF ANKUR VIHAR VILLAGE SADULLABAD, PARGANA-LONI GHAZIABAD	Rs. 18,48,750/- (Eighteen Lakh Forty Eight Thousand Seven Hundred Fifty Only)	Rs. 1,84,875/- (One Lakh Eighty Four Thousand Eight Hundred Seventy Five Only)

Schedule of auction is as under:-

Service of notice by all modes	16.11.2026	
Inspection of property <td>25.11.2026</td> <td>From 1:00 pm to 4:00pm</td>	25.11.2026	From 1:00 pm to 4:00pm
Last date of receiving physical bids alongwith proof of earnest money and uploading documents of auction agency portal	27.11.2026	Upto 05.00pm
Date and Time of E-Auction:	01.12.2026	Between 12.00 Noon to 1.00 pm

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.

Issued under my hand and seal of this Tribunal on this 03.10.2026.

(Archana Sehgal)

Recovery Officer-I, DRT-II, Delhi

DCB Bank Limited

Corporate & Registered Office: 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai - 400013, Maharashtra
Regional Office: A-Set House, 7/56, D.B. Gupta Road, Karol Bagh, New Delhi - 110005

E-AUCTION SALE NOTICE

[Under Rule 9(1) of the Security Interest (Enforcement) Rules 2002]

E-Auction sale notice for sale of immovable Assets under the securitization and Reconstruction of Financial Assets and Enforcement Of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s), co-borrowers and the guarantors in particular, by the Authorized Officer, that the under mentioned property is mortgaged to DCB BANK LTD., The Authorized Officer of the Bank has taken the possession under the provision of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The property will be sold by tender cum public E-auction as mentioned below for recovery of under mentioned dues and further interest, charges and cost etc. as per the below details:-

The property will be sold "as is where is", "as is what is", "as is how is", "whatever there is" & on a "No Recourse" basis without any kind of warranties & indemnities.

Sr. No.	Name of Borrower and	1. Reserve Price / 2. Earnest Money Deposit (EMD) / 3. Bid Increase Amount	Date of E-Auction	Type of Possession	Amount Due
1.	1. MR HIMALYA KUMAR and 2. MRS KHUSBU	1.Rs.3000000/- (Rupees Thirty Lakh Only), 2.Rs.3000000/- (Rupees Three Lakh Only), 3.Rs.25,000/- (Rupees Twenty Five Thousand Only)	18-11-2026 & 11am - 12pm	Physical	Rs.4799489.61/- (Rupees Forty Seven Lakh Ninety Nine Thousand Four Hundred Eighty Nine And Paise Sixty One Only) Litigation details: NA
2.	MR. MO AYAN and MS. TABASSUM TABASSUM	1.Rs.1700000/- (Rupees Seventeen Lakh Only), 2.Rs.170000/- (Rupees One Lakh Seventy Thousand Only), 3.Rs.25,000/- (Rupees Twenty Five Thousand Only)	18-11-2026 & 11am - 12pm	Physical	Rs.1677279.03/- (Rupees Sixteen Lakh Seventy Seven Thousand Two Hundred Seventy Nine And Paise Three Only) Litigation details: NA
3.	1.GURDEW CHAVHA and 2.SAITHA DEVI	1.Rs.1600000/- (Rupees Sixteen Lakh Only), 2.Rs.160000/- (Rupees One Lakh Sixty Thousand Only), 3.Rs.25,000/- (Rupees Twenty Five Thousand Only)	18-11-2026 & 11am - 12pm	Symbolic	Rs.2231057.69/- (Rupees Twenty Two Lakh Thirty One Thousand Fifty Seven And Paise Sixty Nine Only) Litigation details: NA
4.	MR SHASHANK KUMAR YADAV and REEMA YADAV	1.Rs.2400000/- (Rupees Twenty Four Lakh Only), 2.Rs.240000/- (Rupees Two Lakh Forty Thousand Only), 3.Rs.25,000/- (Rupees Twenty Five Thousand Only)	18-11-2026 & 11am - 12pm	Symbolic	Rs.3295949/- (Rupees Thirty Two Lakh Ninety Five Thousand Nine Hundred Forty Nine Only) Litigation details: NA

Details of Mortgage Property: ALL PIECE AND PARCEL OF PROPERTY BEARING EWS HOUSE NO. E-3/1447, ADMEASURING AREA 34.4 SQ.MTS. SITUATED AT SHAHID NAGAR, TAUNGANI WARD, TEHSIL & DISTRICT. AGRA. WHICH IS BOUNDED AS UNDER - EAST - 9 MT. WIDE RASTA & EXIT / WEST- HOUSE NO- E-3/1445 DUCT / NORTH- HOUSE NO- E-3/1449 / SOUTH- HOUSE NO- E-3/1441 & ESTERS

Details of Mortgage Property: ALL PIECE AND PARCEL OF THE PROPERTY CONSISTING OF H NO 85 PART OF KHASRA NO 248, VILL CHHAPROLA VINYAK ENCL II, TEHSIL DADRI, GREATER NOIDA, UTTAR PRADESH - 201008

Inspection Date and Time: of all Properties from 09-11-2026 to 13-11-2026 Between 11:00AM to 04:00PM contact to Mr. Lokesh Mittal - Mo.No:-7042178870 and Mr.Nikunj Mathur - Mo.No:-9818979116 between 11am to 6pm.

Date and time of submission of EMD on or before 17-11-2026 up to 5pm, with request letter of participation KYC, Pan Card , Proof of EMD at email id lokesh.mittal@dcbbank.in and nikunj.mathur@dcbbank.in

The intending purchasers/bidders are required to deposit EMD amount by way of Demand Draft ONLY favouring DCB Bank LTD.

TERMS AND CONDITIONS OF THE E-AUCTION

1) The properties are being sold on an "as is where is", "as is what is", "as is how is" & on a "No Recourse" basis without any kind of warranties & indemnities.

2) All Statutory Dues/Attendant Charges/ Other Dues including registration charges, stamp duty, taxes, etc. shall have to be borne by the purchaser and the Authorizes Officer or the bank shall not be responsible for any charges, lien in encumbrances or any other dues to the government or anyone else in respect of the e-auctioned property not known to the bank, the Bidder is advised to make their own independent enquiries regarding the encumbrances on the property including Statutory Liabilities, Aereas of Property Tax, Electricity Dues etc.

3) Contact T.A.Jaya Prakash Reddy, Mob. No: 8142000064 : Back End Office : 8142000066/63/62, Office mail Id : info@bankauctions.in & Mail Id: prakash@bankauctions.in in their web portal <https://bankauctions.in/> on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes. Bidders are advised to detailed terms and conditions of auction sale before submitting their bids refer to the link <https://www.dcb.bank.in/cms/showpage/page/customer-come>.

4) The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider (4dclosure.com) . Mob. No: 8142000064, Back End Office: 8142000066/63/62, Prospective bidders may avail online training on e-auction from their registered mobile number only.

5) Online E-auction participation is mandatory in the auction process by making application in prescribed format which is available along-with the offer/tender document on the website.

Date: 13.10.2026
Place : Kurukshetra, Haryana, Agra, Ghaziabad, Uttar Pradesh, Delhi

Sd/-
Authorized Officer,
DCB Bank Limited

epaper.financialexpress.com

New Delhi

 Saraswat Bank	सारस्वत को-ऑपरेटिव बैंक लि. २०-ए, लाजपत नगर-IV, रिंग रोड, नई दिल्ली-110024 सांकेतिक कब्जा सूचना (प्रतिभूति हित प्राप्तकर्ता) नियम, २०२६ के नियम ४(1) के तहत) जैसा की वित्तीय परिचयपत्रों में प्रतिभूतियुक्त और पुनर्विनिर्गत तथा प्रतिभूति हित प्रदान अभिनियम, २००२ (का ५४) के अंतर्गत सारस्वत को-ऑपरेटिव बैंक लिमिटेड के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित प्रदान नियम, २०२६ के नियम ३ के साथ परिचित होने वाले धारा १३ (१२) के अंतर्गत प्राप्त किया जाने वाला प्रयोग करते हुए ओवरहाइलाइन में दिनांक २७/१०/२०२६ को मांता सुखाना जारी का मुख्य अध्याकरण मैसर्स माया ट्रेडिंग, गार्गलियाँ, श्री पुरेष्ठ सिंग चौरवी और भीमाजी रेखा चौरवी, तथा गिरिकान्तोः श्रीमती रेखा चौरवी को उक्त सूचना में निर्दिष्ट शोध क्र. 4.55.61.293.700 - (चा करीब परंपरा लाल एकदश हजार दो तीराने युक्त पांच और सार षण्ठ तीर) को ज्ञात २७/१०/२०२६ तक गांधी रास्ता चौरवा गाँव और उस पर लागने वाले आगे के ब्याज को उक्त सूचना को प्राप्ति की तिथि से दो दिन के भीतर वापस लौटने का निर्देश दिया गया है। सूक्ष्म अध्याकरण / अपमानदात / गिरिकान्तो द्वारा यह रिफ़्ट चुकाने में विफल रहते पर, मुख्य अध्याकरण, जमानदार, गिरिकान्तो और आम जुगत को एकरूपता सूचित किया जाता है कि अगर अग्रहोस्तथावेन न प्रतिभूति हित (प्रश्वर्तन) नियम, २०२६ के नियम ८ के साथ परिचित अधिकारी को धारा १३ की उप-धारा (४) के तहत प्राप्त सांकेतिक या प्रयोग करते हुए आज २७/१०/२०२६ को नीचे वर्णित सांकेतिक को प्राप्ति कब्जा ले लिया है। विशेष रूप से मुख्य अध्याकरण / जमानदार / गिरिकान्तो और आम जुगत को एकरूपता सूचनामिका किया जाता है कि ये इस संकेत के संबंध में कोई लेदेन न करें तथा सांकेतिक के साथ किया गया १३ की नोटेशन २७/१०/२०२६ तक कुल कबजया गाँव क्र. 4.55.61.293.700 - (चा करीब परंपरा लाल एकदश हजार दो तीराने युक्त पांच और सार षण्ठ तीर) और उस पर लागने वाले आगे के ब्याज के लिए सारस्वत को-ऑपरेटिव बैंक लिमिटेड के प्रभार के अधीन होगा। मुख्य अध्याकरण / जमानदार / गिरिकान्तो का ध्यान सुरक्षित परिचयों को उद्घरण के लिए उपयोग करने के संबंध में अभिनियम को धारा १३ को उप-धारा (८) के प्राधान्यों की ओर आकर्षित किया जाता है। अवलोकन सांकेतिक का विवरण: अधिसूचना ५१ मंडीज, जिसका कुल क्षेत्रफल ७१३.०९० वर्ग मी. (१८६२.५४ वर्ग फीट) है, छत्र/टेंगेंस के अधिसूचकों के साथ, जो प्लॉट नं. १०११, ब्लॉक-६१, क्षेत्रफल २९४.२८५ वर्ग मीटर (३५२ वर्ग गुज), पानीपत/दूर, सेक्टर-२६, फरीदाबाद, तराईल व बिस्वा फरीदाबाद, हरियाणा-१२१००७ पर निहित है। तत्पश्चात् की अधिसूचनाओं के अनुसार सारस्वत को-ऑपरेटिव बैंक लि. नं.-१०२, पंढराने नौ बुखुल स्थान, उत्तर: नौ बुखुल स्थान, सीमाएं: नौ बुखुल स्थान दिनांक: २७.१०.२०२६ स्थान: फरीदाबाद हस्ता./-अधिकृत अधिकारी, स्थान: फरीदाबाद
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SANGAL PAPERS LIMITED (CIN : L21015UP1980PLC005138)
REGD. OFFICE: VILL BHAINSA, 22KM STONE, MEERUT –MAWANA ROAD,
MAWANA, UP–250 401, PHONE: 9997708723
website: www.sangalpapers.com, e-mail: sangalinvestors1980@gmail.com

Notice to Shareholders about opening of Special Window

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, Special Window has been opened for a period of one year from February 05, 2026 to February 04, 2027, for transfer and dematerialization (‘‘demat’’) of physical securities which were sold / purchased prior to April 01, 2019 and request for redemptions not attended to due to deficiency in the documents / process or otherwise and also in case where it could not be lodged for transfer before April 01, 2019 in the manner specified in said Circular.

The concerned investors may, accordingly, lodge/re-lodge the transfer deeds and furnish necessary documents, duly complete in all respects, in accordance with the said Circular, to the Registrar and Transfer Agent (RTA) of Company. Details of Registrar and Transfer Agent are as under: Mas Services Limited (Registrars & Share Transfer Agent) T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110 020 Ph: +91-11-26387281/82/83, Fax: +91-11-26387384, Mobile:- +91-8929884917, Email: info@maserv.com, Web: www.maserv.com. This intimation is also being hosted on the Company’s website www.sangalpapers.com.

For Sangal Papers Limited
Anant Vats
 Company Secretary

Place : Mawana
 Date : 12.10.2026



इंडसइंड बैंक लिमिटेड

पंजीकृत कार्यालय: इंडसइंड बैंक लिमिटेड, 2401 जनरल बिस्वैया रोड (छावनी), पुणे- 411 001, भारत और इसका

अंचल कार्यालय: यू. टी.वर, 11वीं मंजिल, हवाम गैजेट्री कॉन्फ्लेक्स, ब्लॉक ए, डिस्ट्रिक्ट सेंटर, भीकाजी कामा प्लेस, आर.के. पुरम, नई दिल्ली, 110066

एशियायाम इंडिया हाउसिंग फाइनेंस प्राइवेट लिमिटेड, नई दिल्ली
 - के चुककर्ता उधारकर्ता/विदेशकों के लिए नोटिस

पंजीकृत कार्यालय :- वर्ल्डमार्क 3, यूनिट 306ए, तीसरी मंजिल, एसेट परिया नंबर 7, हांसिंगटिलिट डिस्ट्रिक्ट, दिल्ली एयरोसिटी, इंदिरा गांधी इंटरनेशनल एयरपोर्ट के पास, नई दिल्ली-110037

1. यूसुी काजल एजाज इल्ली (प्रमोटर और मैनेजिंग डायरेक्टर) ई-87, दूसरी मंजिल, वेस्टर्न साइड अंधाईकी मार्ग, वस्ते विहार, नई दिल्ली-110057,

2. श्री कुणाल सिक्का (प्रमोटर और डायरेक्टर) वर्ल्डमार्क 3, यूनिट 306ए, तीसरी मंजिल, एसेट परिया नंबर 7, हांसिंगटिलिट डिस्ट्रिक्ट, दिल्ली एयरोसिटी, इंदिरा गांधी इंटरनेशनल एयरपोर्ट के पास नई दिल्ली-110037

नईआम जनता को सुचित किया जाता है कि एशियायाम इंडिया हाउसिंग फाइनेंस प्राइवेट लिमिटेड ने नईआम जनता को सुचित किया जाता है कि 31.03.2025 तक रुपए 22,31,77,528 (बाइस करोड़ इकतीस लाख सत्तरहजार हजार पाँच सौ अठ्ठाइस रुपये) का भुगतान करने में चुक की है। इस चुक के कारण, इंडसइंड बैंक लिमिटेड ने आरबीआई के निर्देशों और उनमें बताई गई उचित प्रक्रिया का पालन करते हुए, निम्नलिखित व्यक्तियों को "जाननुशुकर चुककर्ता" घोषित किया है।



यूसुी काजल एजाज इल्ली
(प्रमोटर और मैनेजिंग डायरेक्टर)



श्री कुणाल सिक्का
(प्रमोटर और डायरेक्टर)

बैंक ने उधारकर्ताओं संबंधित प्रमोटरों व डायरेक्टरों को जरूरी सूचना भेजकर उन्हें 'जाननुशुकर चुककर्ता' के तौर पर वर्गीकृत करने के फैसले को जानकारी दी है। भारतीय रिजर्व बैंक की अनुमति के अनुसार, बैंक आम जनता की जानकारी के लिए जाननुशुकर चुककर्ता को नर्सरी प्रकाशित करता है।

अधिकृत अधिकारी, इंडसइंड बैंक लिमिटेड

तारीख: 13.10.2026

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED OF ECS BIZTECH LIMITED ("EBL"/ "TARGET COMPANY"/ "TC") CIN: L30007GJ2010PLC063070 Registered Office: B-02, The First, ECS Corporate House, behind keshvbaug Party Plot, Off 132 Ft. Road, Vastrapur, Ahmedabad- 380015 Contact No.: +91 8980005048; E-Mail ID: secretarial@ecscorporation.com; Website: www.ecscorporation.com				
OPEN OFFER FOR THE ACQUISITION OF UPTO 53,44,313 (FIFTY-THREE LAKHS FORTY-FOUR THOUSAND THREE HUNDRED AND THIRTEEN) FULLY PAID-UP EQUITY SHARES OF THE FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES"), REPRESENTING 26.00% OF THE TOTAL PAID-UP / VOTING SHARE CAPITAL OF THE TARGET COMPANY, AT AN OFFER PRICE OF ₹10.50/- (RUPEES TEN AND PAISE FIFTY ONLY) PER FULLY PAID-UP EQUITY SHARE (THE "OFFER PRICE") PAYABLE IN CASH, BY MR. RAKESH RAMANLAL SHAH ("ACQUIRER-1") AND KOMAL INFOTECH PRIVATE LIMITED (ACQUIRER-2) (HEREINAFTER COLLECTIVELY REFER TO AS "ACQUIRERS") PURSUANT TO THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED FROM TIME TO TIME ("SEBI (SAST) REGULATIONS"). This Post Offer Advertisement is being issued by Beeline Capital Advisors Private Limited, Manager to the Offer, on behalf of Acquirers, in connection with the offer made by the Acquirers, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was published on Wednesday, August 05, 2026 in the Financial Express (English National Daily), Jansatta (Hindi National Daily), Pratahkal (Regional Marathi Daily) at Mumbai, Maharashtra and Financial Express (Regional Gujarati Daily) at Ahmedabad, Gujarat.				
1. Name of the Target Company : ECS Biztech Limited 2. Name of the Acquirer(s) and PAC : Mr. Rakesh Ramanlal Shah ("Acquirer-1") and Komal Infotech Private Limited (Acquirer-2) 3. Name of the Manager to the Offer : Beeline Capital Advisors Private Limited 4. Name of the Registrar to the Offer : Purva Share Registry (India) Private Limited 5. Offer Details : a. Date of Opening of the Offer : Thursday, September 17, 2026 b. Date of Closure of the Offer : Wednesday, September 30, 2026 6. Date of Payment of Consideration : Friday, October 09, 2026. 7. Details of Acquisition				
Sr. No.	Particulars	Proposed in the Offer Document		Actuals
1.	Offer Price	Rs. 10.50		Rs. 10.50
2.	Aggregate number of shares tendered	53,44,313 ¹		715
3.	Aggregate number of shares accepted	53,44,313 ¹		715
4.	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 5,61,15,286.50		Rs. 7,507.50
5.	Shareholding of the Acquirers before agreements /Public Announcement (No. & %)	Nil Equity Shares constituting 0.00% of total paid-up/voting share capital of TC		Nil Equity Shares constituting 0.00% of total paid-up/voting share capital of TC
6.	Shares Acquired by way of Share Purchase Agreement ("SPA") dated July 29, 2026 ² • Number • % of Fully Diluted Equity Share Capital	1,34,46,936 Equity Shares constituting 65.42% of total paid-up/voting share capital of TC		1,34,46,936 Equity Shares constituting 65.42% of total paid-up/voting share capital of TC
7.	Shares Acquired by way of Open Offer ² • Number • % of Fully Diluted Equity Share Capital	53,44,313 Equity Shares constituting 26.00% of total paid-up/voting share capital of TC		715 Equity Shares constituting 0.00% of total paid-up/voting share capital of TC
8.	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	The Acquirers have not acquired any Equity Shares other than those acquired through SPA dated July 29, 2026 which triggered the SEBI (SAST) Regulations		
9.	Post offer shareholding of Acquirers • Number • % of Fully Diluted Equity Share Capital	1,87,91,249 Equity Shares constituting 91.42% of total paid-up/voting share capital of TC		1,34,47,651 Equity Shares constituting 65.42% of total paid-up/voting share capital of TC
10.	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	Pre Offer 71,08,111 Equity Shares constituting 34.58% of total paid-up/voting share capital of TC	Post Offer ¹ 17,63,798 Equity Shares constituting 8.58% of total paid-up/voting share capital of TC	Pre Offer 71,08,111 Equity Shares constituting 34.58% of total paid-up/voting share capital of TC Post Offer 71,07,396 Equity Shares constituting 34.58% of total paid-up/voting share capital of TC

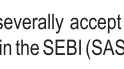
1 Assuming full acceptance in the open offer.

2 Acquirers-1 and Acquirer-2 have agreed to purchase 1,15,00,000 and 19,46,936 Equity shares respectively under the SPA and the entire Equity Shares acquired under this Open Offer will be acquired by the Acquirer-1.

8. The Acquirer-1, Acquirer-2 and its Board of Directors, jointly and severally accept the responsibility for the information contained in this Post Offer Advertisement and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

9. A copy of this Post Offer Advertisement will be available on the websites of SEBI (www.sebi.gov.in), BSE Limited (www.bseindia.com) where the Target Company is listed and the registered office of the Target Company.

ISSUED BY MANAGER TO THE OPEN OFFER FOR AND ON BEHALF OF THE ACQUIRERS MR. RAKESH RAMANLAL SHAH ("ACQUIRER-1") AND KOMAL INFOTECH PRIVATE LIMITED ("ACQUIRER-2")

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
 Beeline Capital Advisors Private Limited Registered Office: B/1311-1314, Shilp Corporation Park, Near Rajpath Club, Rajpath Rangoli Road, Sarkhej - Gandhinagar Hwy, Ahmedabad-380054; Tel. No.: 079 – 49185784 Email: mb@beelinemb.com; Investor Grievance E-mail: ig@beelinemb.com Website: www.beelinemb.com; Contact Person: Mr. Nikhil Shah SEBI Registration No.: INM000012917	 Purva Share Registry (India) Private Limited Registered Office: Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel (E), Mumbai - 400011; Contact Person: Ms. Deepali Gaonkar Tel No.: +91-22-4961 4132; Email Id: support@purvashare.com Website: www.purvashare.com; CIN No: U67120MH1993PTC074079 SEBI Registration No: INR000001112

For and on behalf of the Acquirers:
Rakesh Ramanlal Shah
Sd/-
Place: Ahmedabad

For Komal Infotech Private Limited
Sd/-
Rakesh Ramanlal Shah

MARUTI  **SUZUKI**

मारुति सुजुकी इंडिया लिमिटेड

CIN: L34103DL1981PLC011375

पंजी. कार्या.: प्लॉट नं. 1, नवल्लम मेन्डा रोड, वसंत कुंज, नई दिल्ली-110070
फोन: +91 (011) 46781000, www.marutisuzuki.com, investor@maruti.co.in

सूचना

(मारुति सुजुकी इंडिया लिमिटेड के मौलिक शेयरों के हस्तांतरण और जीमटेरियलडाइरेक्षण के लिए विवरण विनियम)

सेबी के परिपत्र सं. HO/38/13(11/2)2026-MIRSD-P0D(1375)2026 तारीख 30 जनवरी 2026 के अनुसार, मारुति सुजुकी इंडिया लिमिटेड (अगामी) के शेयरधारकों को यह बताया जाता है कि 5 फरवरी 2026 से 4 फरवरी 2027 तक, एक साल के लिए एक ओर विषय विच्छेद खोली जायेगी। इससे कंपनी के जीम नीतिगत शेयरों का हस्तांतरण और जीमटेरियलडाइरेक्षण किया जा सकेगा, जो 1 अक्टूबर 2019 से पहले की वषरे/वर्षों के हैं।

इस विले 1 अक्टूबर 2019 से पहले किए गए हस्तांतरण विच्छेद के फल में विले खुली शेयरों को दर्द नहीं किए गए/दर्ज किए गए लेखन दस्तावेजों/प्रक्रिया में कमी या किसी और वजह से लेखीकृत कर दिए गए/पास कर दिए गए/उन जो पर कवायबी नहीं हो जाये। इस तरह हस्तांतरण किए गए शेयरों को सिर्फ जीमटेड नहीं से हस्तांतरित करे को जमा करता जखरी होता और ये हस्तांतरण के रजिस्ट्रेशन की तारीख से एक साल के लिए लॉक-इन रहेगे। ऐसे शेयरों को बतार दिए लॉक-इन अवधि के दौरान हस्तांतरण, प्रवणकता-चरित/गिरी नहीं किया जाएगा।

कंपनी के शेयरधारक जो पूर्ण समा सीमा से बच गए हैं उन्हें कंपनी के रजिस्ट्रार एवं ट्रांसफर एजेंट अर्थात् केफिन टेक्नोलॉजीज लिमिटेड, सेवेनियम बिल्डिंग, टाऊरबी, प्लॉट नं. 31 एड 6, फार्माइजेशन प्रिस्टिड, नानकरामगुवा, सरिलिनामल्ली, रोमिरेडी, इंदरबाव-500032, तेलंगाना, भारत में आवश्यक दस्तावेज भरित करके इस अवसर का लाभ उठाने के लिए मोरारुति किया जाता है। उक्त बताया गया परिपत्र कंपनी के वेबसाइट http://www.marutisuzuki.com/pdf/viewer?pdfId=52Fcontent%2Fadmf%2F2Fcontent%2F2Fcontent%2F2FSebi_Circular_30012026.pdf पर उपलब्ध है।

मारुति सुजुकी इंडिया लिमिटेड के लिये

संजीव गोरार
कार्यकारी अधिकारी (व्यव. कंपनी सचिव)

नई दिल्ली
12 अक्टूबर, 2026

कब्जा सूचना

जर्मक, लक्ष्मी विलास बैक ने वित्तीय संस्थायों का प्रतिभूतिग्रहण तथा पुनर्निर्माण और अंतर्गत वित्त प्राप्त करने हेतु अक्टूबर, 2002 (कॉन्फ्रेंस का 54) "एक अतिरिक्त" के उपबन्धों के अंतर्गत तथा एक अतिरिक्त की धारा 13 की उप-धारा (12) के अंतर्गत प्रणाली का प्रयोग करते हुए, प्रतिभूति वित्त (प्रवर्तन) नियमावली, 2002 (एक निगमावली) के नियम 3 के साथ पठित, दिनांक 28.01.2019 की एक पत्रा में सूचना जारी करने के लिए, ऋणकारक नैसर्ग चौधरी फूड्स, गार्दरट्स तथा प्रवर्तन (संस्था) के साथ का पुनर्निर्माण करने की मान की है।

जर्मक द्वारा बैंक, लक्ष्मी विलास बैक ने दिनांक 1 नवंबर, 2022 के समुद्रदेशन समझौते के आधार पर, लक्ष्मी विलास बैक द्वारा ऋणकारक / गार्दरट्स / बंस्ककर्ताओं को प्रदान की गई सुविधाओं से उत्पन्न होने वाले ऋणकारक / गार्दरट्स द्वारा देय तथा भुगतान योग्य ऋणों के साथ न अपने सभी अधिकारों, हक, वित्त तथा लाभ को, अतिरिक्तित्व अवल संपत्ति के साथ, प्रतिभूति कार्य के अंतर्गत को लाभ के लिए आसिक्त-संरक्षित प्रमाण 073-12 (द्वारा "आसिक्त" के ट्टी) के रूप में प्रदान कर रही एंटेन रिप्रेजेंटेशन कंपनी (एडमिनिस्ट्रेशन) लिमिटेड को समुद्रदेशन के द्वारा है। इसलिए, एक समुद्रदेशन को ध्यान में रखते हुए, अब आसिक्त को लक्ष्मी विलास बैक के रणान पर प्रतिस्थापित कर दिया गया है तथा आसिक्त ऋणकारक / गार्दरट्स / बंस्ककर्ताओं को विरुद्ध संपत्ति तथा कर्तव्य भी कार्यावली शुरू करने जारी रखने तथा ऋणकारक / गार्दरट्स / बंस्ककर्ताओं द्वारा उत्पन्न द्वारा प्राप्त वित्तीय सुविधाओं के लिए निगमावली और सुचित गार्दरटी तथा प्रतिभूति वित्त संपत्ति सहित वित्तीय दस्तावेजों के अंतर्गत अधिकारों और लाभों को प्रवर्तित करने के इच्छाएं होतीं।

ऋणकारक / गार्दरट्स / बंस्ककर्ताओं द्वारा एक शरीरों का पुनर्निर्माण करने में अप्रफल होने के कारण, उपगार्दरता ऋणकारक / गार्दरट्स / बंस्ककर्ताओं को विशेष रूप से तथा अनम उनता को सामान्य रूप से सूचना दी जाती है कि अतिरिक्तकारी ने, आसिक्त के प्राकृतिक अधिकारी को नेते, उनके अतिरिक्त की धारा 13 की उप-धारा 4 के अंतर्गत रूप से, उन्हें प्रवर्तित शरीरों का प्रयोग करते हुए, एक नियमों के नियम 8 के साथ पठित, नीचे उल्लिखित अवल संपत्ति पर नीचे उल्लिखित वित्ति को "जैसी है जहाँ है और जैसी है जो है के आधार पर" कब्जा कर लिया है।

क्र.सं.	ऋणकारक का नाम तथा गार्दर	भाग सूचना	कब्जा की तिथि
1.	ऋणकारक नैसर्ग चौधरी फूड्स पंजीकृत कार्यालय: डुकान नं. 68, अनाज मंडी, कुण्डपुर, कर्नाल, हरियाणा गार्दरटरण : 1. श्री मोती राम 2. श्रीमती संतोष देवी	र. 2,28,68,206.97 / - (रुपये) दो करोड़ अड़स लाख अड़स हजार दो सौ छह और सत्तरवें पैसे मात्र) दिनांक 31.12.2018 की स्थिति के अनुसार, दिनांक 01.01.2019 से प्रभावी हुए खाते पर संविदाकरण दर पर भविष्य के ब्याज के साथ-साथ आकस्मिक खर्च, लागत, प्रभार आदि। सूचना तिथि : 28.01.2019	08 अक्टूबर, 2026

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प्रपत्र - जी अभिरुचि की अभिव्यक्ति हेतु आमंत्रण	
डॉफिन एकेजी होटल्स प्राइवेट लिमिटेड खसरा - 115 गांव छतरपुर, गदाईपुर, दक्षिण प्रस्थिम दिल्ली, नई दिल्ली, दिल्ली, भारत, 110030 में होटल उद्योग में कार्यरत है (भारतीय विद्यावाचौ शोधन अकादमी बोर्ड के नियमनम 36ए के उप-विनियमन (1) के तहत (कॉर्पोरेट व्यक्तियों के लिए विद्यावाचन प्रक्रिया) वैधता, 2016)	
प्रासंगिक विवरण	
1. कॉर्पोरेट देनदार का नाम साथ में वेन/सीआईएन/एलएनबी नं.	डॉफिन एकेजी होटल्स प्राइवेट लिमिटेड सीआईएन: U55110DL2010PTC208320
2. पंजीकृत कार्यालय का पता	खसरा - 115 गांव छतरपुर, गदाईपुर, नई दिल्ली - 110030
3. वेबसाइट का यूआरएल	कोई वेबसाइट नहीं
4. उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्वाधेय हैं	कॉर्पोरेट देनदार के पास हिमाचल प्रदेश के नई में स्थित विभिन्न भूखंडों का स्वामित्व है
5. मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	उपलब्ध अभिलेखों से पता नहीं चल सका
6. मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	शून्य
7. कर्मचारियों / कामगारों की संख्या	समाधान प्रोफेशनल के ज्ञान में नहीं
8. दो वर्षों के अंतर्गत उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रदाताओं की बाद की घटनाओं के लिए प्रासंगिक विधियां सहित अधिक विवरण यहां उपलब्ध है	यह जानकारी आरपी द्वारा अनुरोध पर ईमेल के माध्यम से उपलब्ध कराई जाएगी: cirp.dauphinakghotels@gmail.com और सीसी से cacscharora@gmail.com
9. सहाई की वारा 25(2)(घ) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	यह जानकारी आरपी द्वारा अनुरोध पर ईमेल के माध्यम से उपलब्ध कराई जाएगी: cirp.dauphinakghotels@gmail.com और सीसी से cacscharora@gmail.com
10. अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	28 अक्टूबर 2026
11. संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	07 नवंबर 2026
12. अंतिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	12 नवंबर 2026
13. संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	22 नवंबर 2026
14. संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजना के लिए अनुरोध जारी करने की तिथि	23 नवंबर 2026
15. समाधान योजनाएं जमा करने की अंतिम तिथि	27 दिसंबर 2026
16. ई-सौदाई जमा करने के लिए संसाधित ईमेल आईडी	cirp.dauphinakghotels@gmail.com
नोट: डॉफिन एकेजी, जिनमें संभावित समाधान आवेदक (पीआरए) शामिल हैं, को यह सूचित किया जाता है कि डॉफिन एकेजी होटल्स प्राइवेट लिमिटेड की सीआईएन/एनबी अक्टूबर 28, 2026 को समाप्त हो गई है। 90 दिनों के विस्तार के लिए एक आवेदन, 29.09.2026 से 28.12.2026 की अवधि के लिए, वर्धमान में माननीय एनसीएलटी, नई दिल्ली वेब के समक्ष लॉन्च हो गई है, जिसमें 12.10.2026 को आदेश आरबीट किया गया है। तदनुसार, सीआईएन/एनबी में उपरोक्त सभी गतिविधियों और आम की गतिविधियों व कार्यवाहियों, विस्तार आवेदन के संबंध में माननीय एनसीएलटी द्वारा पारित आदेशों के अधीन रहेंगी।	
हस्ता / - हर्ष कुमार अरोड़ा	
समाधान प्रोफेशनल, डॉफिन एकेजी होटल्स प्राइवेट लिमिटेड	
आईपी पंजी. सं. :IBBI/PA-02/IN-000836/2019-2020/12610 एफएफए वैधता : 31.12.2027	
पता: शोपल एलीसियम, दूसरी मंजिल, शॉप मंजिल नंबर 8, मार्केट ईस्ट पंजाबी बाग, ईस्ट पंजाबी बाग, नई दिल्ली - 110026	
ई-मेल आईडी: cacscharora@gmail.com	
स्थान: 13.10.2026	
रिपोर्ट: नई दिल्ली	
प्रक्रिया ईमेल: cirp.dauphinakghotels@gmail.com संपर्क सं.: +91 98101 64023	

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